

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 658 OF 2002

Haldia Refinery Canteen Employees Union & Ors.
Appellant (s)

VERSUS

M/s. Indian Oil Corporation Ltd. & Ors.
Respondent(s)

(With appln(s) for transposition of parties and with office report)

Date: 01/03/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s) Mr. Manoj Swarup, Adv.
Ms. Minakshi Vij, Adv.

For Respondent(s) Mr. A. Mariarputham, Adv.
Ms. Aruna Mathur, Adv. for
M/s. Arputham, Aruna & Co.

Mrs. K. Sarada Devi, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Manoj Swarup, Adv. appearing for the appellants seeks
adjournment stating that Mr. Jitendra Sharma, Sr. Adv. who is the arguin
g
counsel in the case, has been hospitalised to undergo an operation.

Adjourned by three weeks, as prayed.

(J.S. Rawat)
gh)
Court Master
Master

(Kanwal Sin
Court

